

(71)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 25.3.96.

OA 158/96

Prabhu Lal

... Applicant

Versus

Union of India and others

... Respondents.

CORAM:

HON'BLE MR. GOPAL IRISHIA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Applicant

... Mr. Shiv Kumar

For the Respondents

... Mr. M. Rafiq

O R D E R

PER HON'BLE MR. GOPAL IRISHIA, VICE CHAIRMAN

Applicant, Prabhu Lal, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, calling in question the impugned orders at Ann.A-1, dated 9.2.95, by which the applicant was transferred as a Trolleyman from Sawaimadhopur to Fatehpur Sikri, and Ann.A-2 dated 30.3.95, by which his representation in this regard was rejected.

2. We have heard the learned counsel for the parties and have perused the records.

3. The learned counsel for the applicant states that the applicant's transfer to Fatehpur Sikri has now been cancelled. This application has, therefore, become infructuous and it is hereby dismissed. No order as to costs.

(O.P. SHAFMA)

MEMBER (A)

Chhabra
(GOPAL IRISHIA)

VICE CHAIRMAN

VK